

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-9519 - JK (LD) of 2026

DATED:- 03 - 08 - 2026

Sanction is hereby accorded to the appointment of Officer's of Social Welfare Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:-03.08.2026

No:- LAW-OIC/8/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Lok Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Commissioner/Secretary to Government, Social Welfare Department,
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned.
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No.-9519.- JK (LD) of 2026 dated 03.08.2026

S No.	Title of the Case	OIC
1	OA No. 712/2026 titled Muzamil Hafeez Vs. UT of J&K and others.	Mr. Imran Naik, Deputy Secretary, Social Welfare Department
2	WP(C) No. 3354/2023 titled Hanifa Befum Vs. Union Territory of J&K and ors.	Mr. Mushtaq Ahmad Maqdoomi, Deputy Director, Directorate of Social Welfare, Kashmir

